On Prakash Shivaslava Union of India Lothers

O- Check List-AI-AZU order Sheets. A3 - A> -1 - final order Dt. 11.12.1992 A8-A13 0 @- Copy of Petition A14 - A25. A26 Q- Ammexure Supert of Petition A2) - A3). 8- Counter Affidault A38-A59 8- Rejonder Affidant A60- A65 Bench-Copies 866- BH6 MISC llanious Papers 1- nu Popper werdeel acet / distinged.

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On

CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW

Registration No. 372 of 1989 9000

APPLICANT(S) Show on Brakash Sonivariane
RESP MUENT(S) Union of Gualia Softmany

21/11

21/11/90

Is the appeal competent?

a) Is the application in the prescribed form?

b) Is the application in paper book form ?

c) Have six complete sets of the application been fixed ?

a) Is the appeal in time ?

2.

3.

b) If not, by how many days it is beyond time?

c) Has sufficient case for not making the application in time, been filed?

4. Has the document of authorisation/ Vakalatnama been filed ?

5. Is the application accompanied by B.D./Postal Order for Rs.50/-

6. Has the certified copy/copies of the order(s) against which the application is made been filed?

7. a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?

> b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?

c) Are the documents referred to in (a) above neatly typed in double sapes ?

8. Has the index of documents been filed and pagaing done properly?

Have the chronological details of representation made and the out come of such representation been indicated in the application?

Te the matter **rai**sed in the application pending before any court of Law ur any other Bench of Tribunal?

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yes

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Particulars to be Examined

Are the application duplicate copy spare copies signed ?

Are extra appine of the application wiln Annexures filed ?

- Educations with the Original ?
- Defective ?
- re). Wanting in Annoxures

Nos. pagesNoc

HAW the file size chuclopes bearing full addresses of the * ruspundents been filed ?

- 14,. Are the given address the rogistered address ?
- Do the names of the parties statud in the copies tally with those indicated in the application ?
- Arc the Granslations certified 15. to be ture or supported by an. Affidavit affirming that they are truc ?
- Are, the facts, of the case mentioned in item no, 6 of the application ?
 - a) Condise?
 - b) Under distinct heads ?
 - 😕 Numbored consectively 🖪
 - d) Typed in double space on one side of the paper ?
- Have the particulars for interim 18. order prayed for indicated with reasons ?
- minther all b'u remodice have been exhausted.

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Annexure is on both side of the poplar

21.12.90 D.R.

Put up before the Hon. Bench of

Endorsement as to result of examination

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OHDER SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD/C .B . LUCKNOW

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O.P. Srivastava Vs. Union of India

Sl.No.	Da t e	Office Report			Orders	1	
				21.11.90.	. · · · · · · · · · · · · · · · · · · ·		-
		Notices 38 ened		1	Justice K. M.M. Singh,		!
	ing.	10 -6/15	1				,

Heard the learned counsel for the applicant. Issue notice to respondents to show cause why the petition may not be admitted. In particular, they will explain why the applicant has not been called for interview for the ensuling interview from 19th to 21.11.90 when he had been called for interview for the same post held in August, 88 by Annexure 5 and one A.K. Chetwani who possesses the same qualifications as the applican who is junior to the applicant in the gradation list and is elder in age than the applicant has been called for inter view.

In the matter of interim relief issue notice and list for orders on 12.12.90 as no Bench of this Tribunal available at Lucknow in the week commen ing 03.12.1990. In the meantime, respon dent No. 2 shall permit the applicant t appear at the interview for the post of Chemest and Metallurgists in pursunce of the advistisement contained in Annexure-I, but subject to the further orders of this Tribunal. A copy of the order may be given to the learned counsel for the applicant today.

Notices were in well Ch 29 1196 any unserved repet. contr has & buen. later on notice of OP. NOI has been selete beille without

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PZ Han Dutice U.C.S. VC Ho Tr. A.B Lord Ay 18/12/9/ On the represent of applicant. One is adjour to 11-3-11. Ja 11-392 No 8.1mg 90.10. alj 20 Hon S. N. Psesad (J.M. time of vitaral, In opplant i prout in harm. None redards on behalf All whatals of M. of open et lunch. Can called out again since the motter ivolver n'tti case require consideration by Division Bench, Rist this carl of having on 25.5.92 I hearing

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL (LUCKNOW BENCH)

0.A. NO 572	199 & (L)
T. A. NO	Date of Decision
On Brakersh Savas	

VERSUS

Minion of Ponelies & also Respondent.

Advocate for the Respondents

Advocate for the Petitioner(s)

CORAM

The Hon'ble Mr. Tustice l. C. Sourastua V. C. The Hon'ble Mr. K. c. berger Mountain A

- 1. Whether reporter of local papers may be allowed to \forall see the Judgment ?
- 2. To be referred to the repoter or not?
- 3. Whether tobe circulated to other benches ? K
- 4. Whether tese their Lord ships wish to see the fair copy of the Judgment ?

VICE-CHARMAN/MEMBER IN1947

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Union of India & Others Respondents
Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. K. Obayya, Member (A))

The applicant who is working as Chief Inspector (MET) / Chief Research Assistant (MET) in the Research Design Standards Organisation(R.D.S.O.), Lucknow, in the Railways, applied for selection to the post of Chemists and Metallurgists in response to a notification dated 13.1.1990 issued by U.P.S.C. The posts-5 in all, out of which one was reserved for S.T. candidates were attached to the Railway Board in the Ministry of Railways and formed part of Railway Service Group 'A' (Gazetted); and carried pay scale of Rs. 3000-4500/-. The Qualifications prescribed for the posts were-degree in Metullurgical Engineering or degree in Chemical Engineering from a recognised university covering certain specified fields like Petroleum products, paints and corrision products etc. and 7 years experience in Industrial or Research and Development Organisation in manufacturing practices, materials specifications etc.

2. According to the applicant, having passed the examination conducted by Indian Institute of Metals, Calcutta in 1981, which awarded him a certificate A.M.I.I.M, which is equivalent to a degree in Metullurgical Engineering and with experience spanning 23 years in the related field, he was



eligible for the post in all respects, But not withstanding this, the U.P.S.C. did not call him for interview. Aggrieved by this, the applicant has approached the tribunal praying for issuance of direction or order commanding respondent no.2(U.P.S.C.) to call the applicant for interview for selection to the said post.

- 3. The case of the applicant is that he fulfills all the conditions regarding qualification, experience etc.for the post of Chemists and Matullurgists, notified by U.P.S.C. and in fact in the year i.e.1988, he was called for interview for the vacancies notified then, though he was not successful and in these circumstances, the action of the respondents in not calling him for interview for the post does not stand to reason and is arbitrary and is in violation of Articles 14 and 16 of the Constitution. It is alleged by the applicant that persons with 12 lesser qualification and experience who are working in R.D.S.O., Lucknow, namely A.K. Chetwani and Mr. Rastogi were called for interview. He made a representation to the U.P.S.C. pointing out this anomaly, but that had no effect.
- and in the counter it is pointed out that mere possession of minimum qualification will not entitle a candidate to be called for interview. Where the number of applications received is large considering the number of vacancies, the U.P.S.C. short lists the candidates on the basis of higher qualification and experience, as it would not be possible to interview all the candidates, who had applied for the post.



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The practice of short listing the candidates to a reasonable limit has the sanction of rules. Regarding the interview card being sent to one Rastogi and another A.K. Chetwani. It is justified on the ground that both these candidates are having higher qualification and credentials than the applicant, being graduates in Engineering in the specified field. The said Sri Rastogi is B.Sc. in Chemical Technology while Sri Chetwani is A.M.I.E. and both of them passed degree earlier is.e in 1967 and 1974 respectively, whereas the applicant has passed the examination only in 1981. As regards the total experience, it is pointed out that the applicant passed the A.M.I.I.M. in the year 1981 and as such the total experience he acquired after passing the degree was less than that of the candidates who were called for interview. It is also stated that if a candidate is called for interview in one year that does not automatical ly mean that he is entitled for interview thereafter. Calling the candidates for interview depends upon number of applications received and the interse-qualifications of the candidates. Those with higher qualification and experience are preferred for interview over those possessing mere minimum qualification or lesser experience The respondents deny there was any arbitrariness or illegality or discrimination in not calling the applicant for interview, and the practice of short-listing of candidates, adopted by U.P.S.C. has been upheld as valid by Courts of law.

5. So far as the facts of the case are concerned, there is no dispute. Admittedly the applicant did satisfy

Contd..4/-

the prescribed conditions of qualifications and experience In these circumstances the question that arises is whether the applicant was entitled for interview call and was wrongly dnied the same; More so when he was called for interview on an earlier occasion; The stand of the respondents is that the applications for the post were short-listed and those with better qualifications and experience were called for interview, as it would not be possible for the U.P.S.C. to call all the candidates for interview and in this process the applicant was edged out. This is the normal practice adopted by the U.P.S.C. and in the notification, calling for application, there is a specific instruction in this regard, and this procedure cannot be called into guestion. The instructions referred to is contained in the notification (Annexure C.A.2) and the relevant instruction reads as under :-

"All applicants must fulfil the essential requirements of the post and other canditions stipulated in the advertisement. They are advised to satisfy themselves before applying that they possess at least the essential qualifications laid down for various posts. No enquiry asking for advice as to eligibility will be entertained. The prescribed essential qualifications are the minimum and the mere possession of the same does not entitle candidates to be called for interview.

Where the number of the applications received in response to an advertisement is large and it will not be convenient or possible for the Commission to interview all the candidates, the Commission may restrict the number of candidates to a reasonable limit

Contd.5/

on the basis of either qualification, and experience higher than minimum prescribed in the advertisement or on the basis of experience higher than the minimum prescribed in the advertisement or on the basis of experience in the relevant field, or by holding a screening test."

discerned as significent. That mere satisfaction of essential qualifications will not entitle a candidate to be called for interview, and that the number of candidates to be called for interview may be restricted under certain circumstances. In the instant case the stand of the respondents is that the candidates were short-listed for interview and it is on this account that the applicant was not sent the call letter as there were candidates with better qualifications and experience.

Reference may be made to the case of Satyadev

Dahya Vs. Union of India (S.L.J.1990-168) whe-rein the Principal Bench of the Tribunal, placing reliance on the decision of the M.P.High Court in the case of Dal Pratap Singh Vs. State of M.P.(S.L.R.-1980(1) Vol.23-19) held that the Public Service Commission is competent to adopt the criteria for short-listing the candidates to be called for interview and as such short-listing is not arbitrary or illegal. In Jayant Kumar Vs. P.S.C. of M.P., Indore(1979(1) SLR - Vol.20-316) it was held by the High Court that P.S.C. is competent to sereen the qualification and experience of the candidates and on the basis of screening the candidates can be selected for calling for interview and that the criteria for screening of candidates was reasonable and there was no hostile

Contd..6/-

discrimination involved. In Om Prakash Vs. State of M.P. a full bench of M.P. High Court held that it was within the jurisdiction and discretion of Public Service Commission to adopt any method it considers appropriate in making selections; The Bench also observed " if there are 3000 applications from eligible applicants, all the 3000 applicants cannot be considered for selection for calling interview and the Service Commission has discretion to eliminate some of them and select only a few candidates who have better qualification and experience. The situation is similar in the instant case. The applicant was eliminated in shortlisting and those with better qualifications and experience were called for interview. In these circumstances, it cannot be said that denial of interviewfall to the applicant was arbitrary or illegal. More so when Notification inviting applications for the post, makes specific mention that mere qualifications, will not entitle a candidate to be called for interview. The application has no merit and accordingly it is dismissed. Parties to bear their own costs.

fullings.

Member (A)

Vice-Chairman

Lucknow Dated: 111/2/992.

(RKA)

In the Central Administrative Tribunal, Akkahabad (Lucknow Bench), Lucknow.

Petition No. 372 of 1990 (L,

Om Prakash Srivastava, sonof late Bijai Marain,
Lall, resident of D-520, Sector-D, L.D.A. Colony,
Kanpur Road, Lucknow employed with R.D.S.O.,
Lucknow.

......Applicant

Versus

- Union of India, through Secretary, Personnel,
 Ministry of Home affairs, New Delhi.
- 2. Union Public Service Commission, through Secretary, Dholpur House, Shahjan Road, New Delhi.

....Respondents

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1 to 10

2- Annexure No.1

photostat copy of the advertisement no.1 dated 13.1.1990 published in the employment news.

11 to 13

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5 -	Annexure No.4	·
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r	field of fatigre testing and fracture	
	machines sponsored by United Nations	
	Development project at U.K. in the	•
	year,1989.	20to 21
8.	Annexure No. 7	
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9.	Annexure No.8 Certificate Photostat copy of age recention certificate	24 ***
10.	Affidavit	to
	· · · · · · · · · · · · · · · · · · ·	
Date	Signature of the Appl	icant
For t	use in Tribunals office:	**************************************
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 IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: ALLAHABAD LUCKNOW BENCH, LUCKNOW.

O. A. No. 372/90(L,

General Administrative Tribunal
Circuit
Circuit
Pate of Recipies Registrar (1)

Begury Registrar (1)

Om Prakash Grivastava, son of late Bijai Narain,

Lall, resident of D-520, Sector-D, L.D.A. Colony,

Kanpur Road, Lucknow employed with R.D.S.O.,

Lucknow.

.... Applicant

Versus

Union of India, through Secretary,
 personnel, Ministry of Home affairs,
 New Delhi.

Pided today

Union Public Service Commission, through Secretary, Dholpur House, Shahjan Road, New Delhi.

.....Respondents

DETAILS OF APPLICATION:

1. Particulars of the order against which the application is made:

For not having called for interview

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for the posts of Chemists and Metallurgists Ministry of Railways Railway Board, for which interviews are being held from 19.11.90 to 21.11.1990 advertised vide advertisement No. 1 dated 13.1.1990 at item no. 19(Ref No. F1/647/89-RV) published in local news paper 'pioneer' and employment news having circulation in Lucknow amongst other places.

2. JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the order against which he wants re-dressal is within the jurisdiction of the tribunal.

3. LIMITATION:

The applicant further declares that the application is within the limitation period prescribed in section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE:

(a) That the applicant in pursuance of the advertisement no.1 dated 13.1.1990 published by the Respondent no.2 in the Daily News

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paper called Pioneer and Weekly employment
News of 13.1.1990 having circulation in
Lucknow applied for the posts of Chemists
and Metallingists, appearing at item no.19/
(Ref. No.F1/647/89-RV) in the said advertisement
This posts falls under Railway Service Group'A'
The Photostat copy of the advertisement and
acknowledge Card of Application are annexed
herewith as Enclosure No.1 and 2 to this
petition.

- (b). That the qualifications advertised for the posts were as under:
 - of a recognised University or
 equivalent or Degree in Chemical
 Technology of a recognised
 University or equivalent covering
 any one or more of the following
 fields:- (a) Petroleum Products
 (b) Paints and Corrosion Production
 (c) Polyners.
 - (ii) 7 years experience in an Industrial or Research and Development Organisat— -ion in manufacturing Practices, Indistrial applications, materials specifications, properties of

materials and their evaluation in the respective field.

- That the applicant who has obtained ANMIN (c) by examination from Indian Institute of Metals, Calcutta is equivalent to Metullurgical Engineering and as such the applicant was fully qualified for being called to interview in terms of advertised qualifications. Besides he has 23 years experience in the field of Metullurgical Engineering as against 7 years required for the aforesaid post. In view of these qualifications the applicant was called sfor interview for the said post in the year 1988, vide U.P.S.C. letter no.1/423/87-87-RV/R No.14 dated 22.7.1988 through unfortunately could not be selected finally. The photostat copies of AMIIM qualification experience and interview letter for the said post in the year 1988 are annexed herewith as Enclosures No.III IV and V respectively.
- That when applicant applied inpursuance present advertised, he had obtained an additional qualification in the field of fatigre testing and fracture mechanics sponsored by United Nations Development project at U.K. in the year 1989. The Catholic Cannexed as Enclosure VI.
- (e) That despite being fully qualified for being ----5/

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called for interview for the said post, the applicant to his utter surprise and shock has not been called to interview for the said post for which interviews are to be held from 19.11.1990 to 21.11.1990, while lesser qualified and lessor experienced persons have been called to interview. Two such applicants namely A.K. Chetwani, and Mr. Rastogi from Research chieve. Design Standards organisation, Lucknow have been called to interview for the said posts.

- (f) That on learning about not being called for interview while lesser qualified and experienced persons were being called for Interview, as mentioned above, the applicant made a representation to respondent No.2 on 9.11.1990 which was duly received on the said itself. This is annexed as Enclosure No.VII
- eligible for being called to interview as he entitled for five years age relaxation in view of being Govt.

 employee. Mr. A.K. Chetwani who has been called to appear for interview is older in the age to the applicant and he has been given the age relaxation of five years applicable to Govt. servants in the terms of the advertisement referred to above.

 The age of the applicant as borne out by the Higher secondary certificate is 21.6.1947. This is annexed as Enclosure VIII.

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5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS

- (i) Because the action of the respondent no. 2 in not calling applicant is arbitrary, and unreasonable.
- (ii) Because the action of the respondent no.2 in not calling the applicant for the said posts violates the constitutional mandate of Articles 14 and 16.
- (iii) Because the action of the respondent no.2 is against the principles of natural justice.
- (iv) Because the action of the respondents is not calling the applicant for interview is otherwise illegal and unconstitutional.

6. DETAILS OF THE REMEDIES EXHAUSTED:

Representation made on 9.11.1990 (Annexure No.VII).

7. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT.

The applicant further declares that he

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had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court, or any other authority or any other Bench of the Tribunal or any such application writ petition or suit is pending before any of them.

8. RELIEFS SOUGHT:

In view of the facts mentioned in para 4 above the applicant prays for the following reliefs:

(a) Issuance of a direction or order,

commanding the Respondent No.2 call

the applicant for interview for the

abovementioned posts as the persons

having lesser qualifications and

experience have been called to interview

being held from 19.11.1990 to 21.11.1990.

9. INTERIM ORDER, IF ANY PRAYED FOR:

That the respondent no.2 may be restrained from declaring the result on the basis of Interviews being held from 19.11.1990 to 21.11.1990 for the posts of Chemists and Metellurgists Ministry of Railways, Railway Board, advertised vide advertisement no.1 dated 13.1.1990 having item

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No.19 in the said advertisement.

10. In the event of application being sent by registered post, it may be stated whether the applicant desires to have oral hearing at the admission stageand if so, he shall attach a self addressed post card or inland letter, at which intimation regarding the date of hearing could be sent to him:

Not Applicable -

- 11. Particulars of Postal order in respect of the Application fees:
 - (i) Name of issueing post office: G.P.O., Lucknow.
 - (ii)Date of issue: 19.11.1990
 - (iii) Postal order No.: 02466623 of Rs.50/-
 - (iv) Payable at : Lucknow.

12. LIST OF ENCLOSURES:

- 1. Photostat copy of advertisement no.1 dated 13.1.1990 published in the employment news.
- 2. Photostat dopy of the acknowledge Card.

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- 3. Photostat copy of Amiim qualification dependence
- 4. Photostat copy of the interview bottom fate for the post.
- Interview letter issued by photostet copy of the processor costs of respondent no 2 in 1988 for the said Posts of Chemists and melillurgists.
- of fatigre testing and fracture machines sponsored by United Nations Development:

 Project at U.K. in the year 1989.
- 7. Photostat copy of the representation to the respondent no.2 dated 9.11.1990.
- 8. Photostat copy Age provided of five years, applicable to the Govt. servant in terms of the advertisement.

Verification

I, Om Prakash Srivastava, s/o late Bijai Narain Lall aged about 43 years, working as

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Aldri-stin

Lucknow:

Dated: 21.11.1990.

Bignature of the Applicant

Sanjir Soiras harra Adrocale Counsel for Applicant)

ब अदालत श्रीमान (the Central Administ netwow Bench, Lucturon

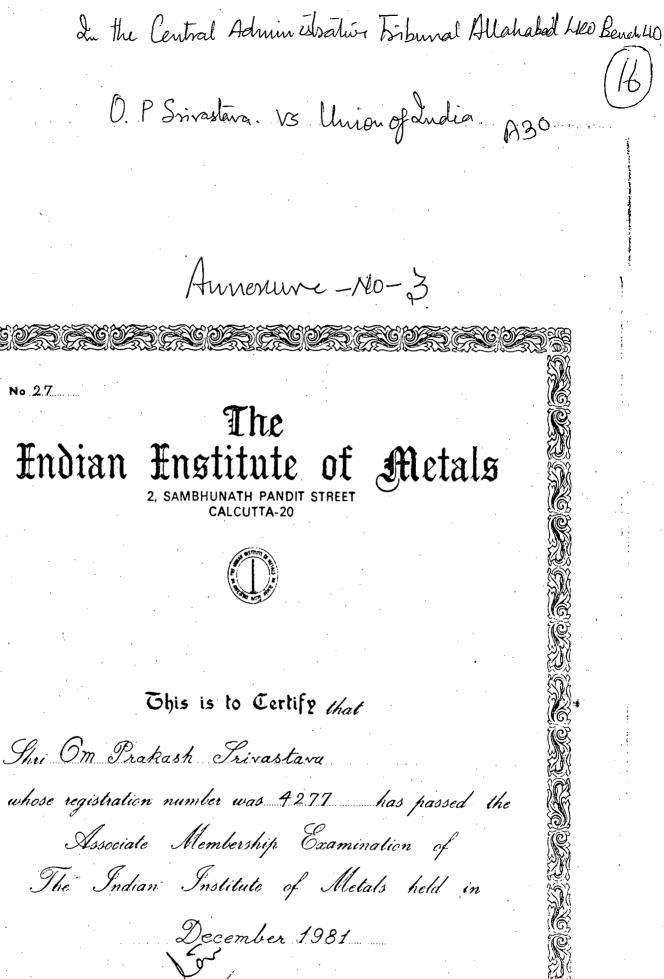
Of Siraslava - Applicant वादी (अपीलान्ट) टिकट . प्रतिवादी (रेस्पाडेन्ट) MESCORALE पेशी की ता० रें अपनी ओर श्री PROPERTY OF THE PROPERTY OF TH को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जैवाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल कुरे या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या मुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करे और तसदीक करें मुकहमा उठावें या कोई रुपया जमा करें या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तवती) रसीद से लेवे या पंच नियुक्त करें-वकील महोदय द्वारा की गई बह सब कार्युवाही हमिकी सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार कुड़तरहूँ कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुक्ट्सी अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो उसको जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह 🕰 कालतनामा लिख दिया प्रमाण रहे और ससय पर काम आवे ।

साक्षी (गवाह) साक्षी (गवाह)

महीना दिनांक

स्वीकृत

In the Central Administration Tribunal Allahabad Lee Benefilled MY. O. P. SRIVASTAVF 194 PIN 2 2 6 0 0 DS20, Sector D Kanbur Road LDA COLONY O. P. Sirvastava Va Union of Budies LUCKNOW threxure - 2 IN ADDRESS 647/89/1



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O. P. Srivastava Vs. Union of Lidia zother.

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Annexure No-4

वार

: 'रेल मानक' लखनक

Telegram: 'RAILMANAK' LUCKNOW



टेनीफोन Telephones } 50567 & 50017

भारत सरकार - रेल मंत्रालय

अनुसंधान अभिकल्प और मानक संगठन

Government of India — Ministry of Railways
RESEARCH DESIGNS & STANDARDS ORGANISATION

पत्न संख्या Our Reference............ सखनऊ-226 011-दिनांक LUCKNOW-226 011-Date-----

TO WHOM IT MAY CONCERN

Certified that Shrd O.P. Srivastava S/o Late Bijai Narain Lal is working in this Organisation as Chief Inspector(Met)/Chief Research Asstt.(Met) w.e.f. 19.9.1981 on regular basis in the Scale 8.2000-3200 (RPS) at Basic Pay of 8.3050/- p.m. His consolidated pay is 8.4087/- p.m. excluding HRA and CCA.

He worked in the following capacities: -

- i) Junior Chemical & Metallurgical Asstt. in the scale %.150-300(A from 23.6.67 to 5.11.69 in Metallurgical Laboratory, S.E.Railwe Kharagpur.
- junior Research Asstt. (Met) from 6.11.69 to 20.4.73 in the scale 8.210-425(AS) in M&C Directorate, RDSO, Lucknow.
 - Senior Research Asstt. (Met) from 21.4.73 to 18.9.81 in the scale 8.325-575 (AS)/8.550-900 (RS) in M&C Directorate/RDSO/LKC

He has got experience in the field of Physical and Mechanical testing of Railway components, Welding Technology, NDT Field, Fatigue, Wear and Fracture Mechanics testing of Railway Materials.

He has taken Fellowship training in the field of Fatigue and Fracture Mechanics and NDT under United Nations Development Project(UNDP) in U.K. from 18.6.89 to 21.10.89.

He has passedAMIIM Exams of Indian Institute of Metals, Calcutta in December, 1981 which is equivalent to degree in Metallurgy

Mount alleted at the Carpin Sarry

Olim 31/1190

निरेशक [शंज स्था] Director (MAC)

सनुसंगान अभिगानग तीर श्रान्य नंग्रम Remarch Decises & securify confisation रेस मुन्नाय, १०६ वर्ष

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ग्रायोग को भेजे जाने वाले सभी पत्नों में कृपया इस पत्न की संख्या और बारीख तथा

जिस पद के लिए ग्राप उम्मीरवार हैं उसके नाम का उल्लेख करें

In all letters to the Commission, please quote the number and date of this letter and the name of post for which you are a candidate

इंग्र पत्न के द्वारा ग्राप केवल उल्लिखत तारीख की सं० लो० से० ग्रा० प्रलेख सं० 26 सं लो लो र गा वे भवन में प्रवेश कर सकते हैं। रजिस्टडं ए० डी० THIS LETTER ENTITLES YOU TO ENTER THE UPSC U. P. S. C. Document No. 26 BUILDING ON THE SPECIFIED DATE ONLY STERED A. D. सं0 एक0 1/ ----श्रनुवमांक..... - R. No. ... 104 संघ लोक सेवा श्रायोग. धीलपुर हाउस, शाहजहां रोड़, नई दिल्ली-110011, दिनांक UNION PUBLIC SERVICE COMMISSION Dholpur House, Shahjahan Road, New Delhi-110011, the ... सेवा में

Chemists & Netallurgists, Ministry of Bailways, Railway Service. Group 'A' Gagatted: महोदय,

मुझे उपयुक्त पद (पदों) के लिए आपके आवेदन पत्र का सन्दर्भ देते हुए आपसे यह अनुरोध करने का निदेश हुआ है कि भाग बजे नई दिल्ली में घोलपुर हाउस, णाहजहां रोड़, पर स्थित संघ लोक सेवा आयोग के कार्यलय में साक्षात्कार हेतु उपस्थित हो जाएं।

I am directed to refer to your application for the above mentioned post (s), and to request you to present yourself for interview at the Mice of the Union Public Service Commission at Dholpur House, Shahjahan Road, New Delhi on at

2. घायोग द्वारा किसी उम्मीदवार को साम्रात्कार हेतु बुला लिए जाने मान्न से इस बात का कोई माश्वासन नहीं मिलता कि नियुक्ति हेतु उसके धुन लिए जाने पर भाषोग द्वारा उसकी उच्च प्रारम्भिक वेतन की मांग का समर्थन किया जाएगा । सरकार में पहले से काम करने वाले उम्मीदवार का प्रारंभिक वेतन सामान्यता विषय से सम्बद्ध नियमों के प्रनसार निर्शारित किया जाएगा ।

2. The fact that you have been summoned for interview by the Commission does not guarantee that your demand for a highe starting salary will be supported by the Commission, in case you are selected for appointment. The intial pay of a candidate ziready in Central Government service will be fixed ordinarily in accordance with the rules on the subject.

3. संघ लोक सेवा धायीग साक्षात्कार के लिए बलाए गए उम्मीदवारों को जाना या धन्य कोई व्यय नहीं देता ।

लेकिन बाहर से बुलाए गए उम्मीदवारों को वह इस व्यय में, संलग्न टिप्पणी में उल्लिखित सीमा तक मंगदान करता है। इस प्रयोजन के लिए संलक्त दो टी0 ए0 बिल फार्मे भर कर आप आयोग के कार्यालय में जमा करा दें। अंगदान का भुगातन आपको साक्षात्कार की तारीख को ही नकद रूप में कर सादे जाएगा तथा घाप इसे धायोग का कार्यालय छोड़ने से पहले खजांची से ले में ।

3. The Union Public Service Commission do not defray the travelling or other expenses of candidates summoned for interviews.

Candidates summoned from outstations are, however, paid contribution towards these expenses to the extent mentioned in the enclosed note. For this purpose, you should fill in the two enclosed blank bill forms and hand these over at the Commission's Officer. The contribution would be paid in cash on the date of interview istself and you should collect it from the cashier in the Commission's Office before you

1988 at Nine Fifteen Hours) Hours

surject - Recruitment to the post (s) of

Sir,

on the Central Administration Tribinal Allahabad Elle Benchike.

D. P. Smaslavar vs Union of Ludia 25 ther

American Al. (20)

CARRIAGE DIRECTORATE

No.MC/PROJ/UNDP

Dated: 29.12.1989

Sub: IND/86/008-Upgrading of R&D capabilities of the RDSO, Lucknow.

Ref: Shri P.N.Pathak, Programme Officer, UNDP, New Delhi's letter No.IND/86/008/01/F of 6.12.1989.

UNDTCD, New York have forwarded certificates for the following Officers who have satisfactorily completed their training abroad under UNITY Project No.IND/86/008:

1. Dr. S.N.Chakravarty.

2. Mr. O.P. Srivastava.

3. Mr. N.R.Banerjee.

4. Mr. S.Das.

Dir(MC) is requested to distribute these certificates to the Officers mentioned above, in a menner considered appropriate.

(K.F.I.,Wadhwa)
Director Stds.(Carr)&
National Project
Director.

Encl: 4 certificates.

Dir. (M&C)

New Y



DEPARTMENT OF TECHNICAL CO-OPERATION FOR DEVELOPMENT

Certificate of Participation

THIS IS TO CERTIFY THAT

MR. O. P. SRIVASTAVA

completed courses of instruction in the fields of:

FATIGUE TESTING AND FRACTURE MECHANICS

which were sponsored by this Department

/ Nicky Beredjick

Deputy to the Under-Secretary-General / C Director, Natural Resources and Energy Division / Department of Technical Co-operation

for Development

Hamdan Ben-Aissa
Director
Programme Support Division
Department of Technical Co-operation

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In the Central Administration Terbunal Atlahabad HOBenchtiko O. F Smasterin vo Union of India 20ther पन/बाबदेन प्राप्त किया । Recruitment Post wild fee (1POs/Bank Draft/Recit. Fee Stamps)/without fee addressed to the Secretary, Union Public Service Commission Received from Shri C. L. Shilland and examination 19 cp. संब लोक संबा आयोग को Union Public Service Commission NGTPF-6\$2UPSC/87-(2,000 Bks. 100 Oks. 8,100 Dup.)-23-1.83/ /// Public Service Commission. 5-No 647/84-R-K Annexame No -- Y Ng 179478 (ana 9/4/9) सं. लो.सं.ना. 134 धि लेंक संबा नामाग मूल प्रति ORIGINAL UPSC-134

* The Secretary, UPSC New Dallin

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coll little for charitst ould Sirch: Metallurging Post - Interview De-Beld from 79.11.90 to 21.11.90 Admit. Nt. I, Glenc 19. Admit No. 1, Ref: 647/89 RV /104 down 3.90

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8410 wrehit 9 bd and was placed in the Oflewood Division. seven, duly passed the Higher Secondary Examination One thousand nine hundred and Lackay ratios date of birth Andrew of Secondary Couraction, s HIGHER SECONDARY EXAMINATION O. P. Son . War Down you . L. AST ANIMOUNTERS Gon/ Daughter of appearing from/ax

IN THE HON BLE CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH: ALLAHABAD.

(Circuit Bench Pricknow)

CIVIL MISC. APPLICATION NO. OF 1991

on behalf of f.f. 5 / 3 / 9

RESPONDENT NO. 2

IN

REGISTRATION NO. 372

Om Prakash Srivastava--

--Petitioner

versus

Union of India and others --

--Respondents.

To

The Hon'ble the Vice Chairman and his companion Members of aforesaidTribuaal...

The humble application of the applicant most respectfully showeth :

That full facts have been given in the accompanying counter-affidavit.

2. That on the facts and circumstances stated in the accompanying counteraffidavit it is expedie in the interest of justice that the petition, as against the respondent no.2, may

PRAYER

be dismissed with costs.

Tribunal that the Hon'ble **SEEXX*/may be pleased to reject the reliefs sought for and dismiss the petition atleast as against the respondent no.2, with costs. The detailed facts and circumstances have been given in the accompanying counter-affidavit

(N. B. SINGH)
SENIOR STANDING COUNSEL
CENTRAL GOVERNMENT
CENTRAL ADMINISTRATIVE TRIBUNAL.



DYO

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH: ALLAHABAD.

(circuit Bency, Inchrow)

COUNTER-AFFIDAVIT

ON BEHALF OF RESPONDENT NO.2

IN

REGISTRATION NO.

372

OF 1990

Om Prakash Srivastava--

---Petitioner

versus

Union of India and others --

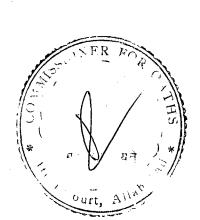
-- Respondents.

Affidavit of Sri O.P.Kathuria, aged about 43 years son of Sri Show Narain Kathuria, at present Under Secretary, Union Public Service Commission, New Delhi.

DEPONENT

I, the deponent, named above, do hereby solemnly affirm and state on oath as under :

Qalu



- 1. That the deponent, named above, is the under Secretary, Union Public Service Commission, New Delhi and is authorised to file this counteraffidavit on behalf of respondent no.2, being well acquainted with the facts deposed to below.
- 2. That the deponent has read the petition alongwith annex res and is now in a position to reply the same.
- 3. That before giving parawise reply it is necessary to give certain facts for just and proper for decision of the petition.
- are the minimum and the pere possession of the same does not entitle candidates to be called for interview. Where the number of applications received in response to an advertisement is large and it will not be convenient or possible for the Commission to interview all the candidates, the Commission may restrict the number of candidates to a reasonable limit on the basis of either qualifications and experience

higher than the minimum prescribed in the

That the prescribed essential qualifications



be or on the basis of experience higher than the minimum prescribed in the advertise,

advertisement or on the basis of experience on the relevant field or by holding a screening test.

Sri Rakesh Rastogi and Sri A.K.Chetwani have get

Letter experience and they have passed R.Sc.

Chemical and Technology in 1967, and 1974; whereas
the petitioner had passed in 1981. Copy of the

chart of Sri Rakesh Rastogi and Sri A.K.Chetwani
are enclosed herewith as Annexares—CA-1-A and

CA-1-B respectively to this counter-affidavit.

PARAWISE REPLY

- 6. That the contents of paragraph 1 of the petition need no reply.
- of the petition it is stated that this Hon'ble Tribunal has no jurisdiction to entertain the petition as it is only the Principal Bench, which has got the jurisdiction to entertain it. No cause of action has arisen being territorial jurisdiction of Mon'ble Tribunal. The postwas advertised in Delhi and interview took place at Delhi.



- That the contents of paragraph 3 of the petition need no reply.
- 9. That the contents of paragraph 4 (a) of the petition being matter of record, need no reply.
- 10. That the contents of paragraph 4 (b) of the petition need no reply being matter of records. However, it is stated that the petitioner has not quoted the entire and relevant portion of the advertisement in para under reply. It is necessary to metantion here that the prescribed essential qualifications are the minimum and the mere possesskon of the same does not entitle the candidates to be called for interview. Where the number of ixxxx and ix wilk wax wa applications received in response to an advertisement is large and it will not be convenient or possible for the Commission to interview all the candidates, the Commission may restrict the number of candidates to a reasonable limit on the basis of either qualifications and experience higher than the minimum prescribed in the advertisement or on the basis of experience higher than the minimum prescribed in the advertisement or on the basis of experience in the relevant field or by holding a screening test. The copy of the advertisement is being filed herewith as Annexure-CA-2 to this affidavit. A copy of mobilin

11. That in reply to the contents of paragraph 4 (c) of the petition it is stated that the petitioner passed the AMIIME in the year 1981 and as such the total experience he acquired after passing the degree was less than that of the candidates who were called for interview for the posts of Chemists and Metallurgists in the Railway Board, Ministry of Railways. In view of this he could not be calledxxx for interview for the said posts. As regards the selection for being called for interview for the posts of Chemists and Metallurgists, Railway Service (File No.F.1/423/87-R-V) it is submitted that the petitioner was within the prescribed criterian adopted by the Commission at that time for shortlisting of the candidates for calling for the interview. In this connection, it may be submitted that the criterian for shortlisting of candidates depends among other things on the qualitative nature of the response and the number of candidates applying for the joh, and this may differ from case to case and for the same job from year to year. Thus there is a scope for a particular candidate called for interview on an earlier recruitment being called not for interview, in a subsequent identical recruitment, if he applies for the subsequent

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AMS

recruitment also. Calling a particular candidate for interview on an earlier occasion, which is als to based on a suitable criterian evolved by the Commission having regard to the response to the Commissiones advertisement, does not and should not confer upon him a right to be called for interview in subsequent identical recruitment, since the criterian evolved in a subsequent recruitment may not necessarily be the same having regard to the xm number of applications received in response to the advertisement.

- paragraph 4 (d) of the petition it is stated that the adversisement in para is to be verified by the petitioner himself as there is nothing before the answering respondent to make any comments.
- 13: That the contents of paragraph 4 (e) of the petition are not admitted as stated. It is



stated that the petitioner has no reason to surprise or shock as the petitioner was correctly not called for interview. It may be stated that Sri A.K.Chetwani , R.No. 65 and Ramesh Rastogi, R.No. 20, who have been called for interview meet the shortlisting criterian adopted by the Commission. It may be seen that both the said candidates have passed their AMIE (Met) Examination/ B.Sc. (Chemical Technology) much earlier to the petitioner. It may be submitted that the practice of shortlisting is not now and has been upheld by the courts in the past. There is no irregularity or itlegality merely on the ground that Sri Chetwani and Sri Rastogi were called for interview. Petitioner cannot claim his right to be called for interview on the basis of previous records, in which he was called for interview. Scrutiny was done and petition r's name and experience in the degree diplom was dropped on the Basis of merits, It is not ! necessary that all candidates should be called for interview. There is no flaw on the part of the answering respondent in not calling the petitioner for interview.

म्प्राचीत क्यते । व

14. That in reply to the contents of paragraph 4 (f) of the petition it is stated that

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the representation received on 9.11.1990 from the petitioner, was duly considered by the answering respondent and the same had been rejected by the Commission. There is nothing wasting wrong on the part of the answering respondent.

15. That in reply to the contents of paragraph 4(g) of the petition it is stated that the question of over-age of the petitioner does not arise at all in the present case. The petitioner was not called for interview as a result of scruting of the applications. There is no violation of provisions of Article 14 of the Constitution of India, in calling the other candidates and not the petitioner.

of the petition are denied as stated. It is submitted that mere possession of minimum qualifications does not entitle a candidate to be called for interview. The Commission has got right to evolve the suitable criteria and procedure for the selection of the best candidates out of those who fulfil the minimum qualifications prescribed in the Recruitment Rules. As the petitioner did not fulfil the prescribed criterian, he was not called for interview. Thus it is clear that the petitioner could not make out any case for interference by this

That the Espaints of paragraph 5

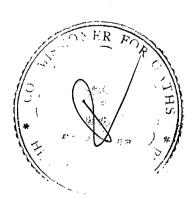
OS THS *

16.

the Act. The grounds taken in the petition have no force and the petition is liable to be dismissed.

17. That the contents of paragraphs6 and 7 of the petition need no reply.

That the contents of paragraph 8 of the petition are denied as stated. It is stated that the petitioner deserves no interim order from this Hon'ble Tribunal, as the interview had already been closed an 21.11.1990; whereas the stay order was presented before respondents on 22.11.9 by that time the members of the interview had left and all proceedings were closed. The petitioner was rightly not called for interview, hence he has got no right to ank for any stay or



petition are denied as stated. It is stated that the petitioner is not entitled to any reliefs asked for, as he was not eligible to be called for interview and the process of interview had also been closed. The petition deserves to be dismissed with cases.

I, the deponent, named above, do hereby solemnly verify as under:

That the contents paragraphs nos. of this

affidavit are true to the personal knowledge of the deponent; those of paragraph nos. % 6 18

are based

on the informations received; those of paragraph nos. (%)

are based on the

records and those of paragraph nos.

are based on legal advice of the counsel, which all

I believe to be true; that no part of it is

false and nothing material has been concealed.

SO HELP ME GOD.

DEPONENT

I, V.P.Tripathi, clerk to Sri N. B. Singh,
Senior Standing Counsel, Central Government, Central
Administrative Tribunal, Allahabad, do ke reby
declare that the person making this affidavit
and alleging himself to be so is known to me from
perusal of the documents produced before me.

ODO Ulina

(Clerk)

Solemnly affirmed before me on the 15 th day of Journal .1991 by the deponent.

who at 1/ COA.M./P.M. who has been identified by the person aforesaid.

I have satisfied myself by examining the deponent, who has understood the contents of this affidavit after going through the same.

OATH COMMISSIONER

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16/960 15-1-9/

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กเ Ne.vs 13-19 January 1990	12A	An C. A. I
	UNION PUBLIC SERVICE COMMISSION APPLICATION FORMAT FOR RECRUITMENT Note: PLEASE FILL IN THE FORM ACCORDING TO "INSTRUCTIONS TO CANDIDATES"	TO CANDIDATES TO THE SECONDINA
Act No. 1	Item No. 19	*
Name of the post applied for: (Indicate discipline where necessary)	CHEMISTS & METALLURGISTS	
GEN CANDIDATES AFFIX A. # CENTRAL RECRUITMENT -EB STAMPS HERB	HO FEE FOR SCIST	
Note: If fee paid by IPO, indicate name of the Post Office. N	TANAIN NAGAR No. of Postal Order 11 ILUCKNOW H	926789 Date and water. Rs 8.00
NAME OF THE CANDIDATE: (IN BLOCK LETTERS)	OM PRAK	
OSTAL ADDRESS:	D520, Sector D, LDA Colony, Kanpu	LDA Colony, Kanpur Road, LUCKNEW-226005
FEMPLOYED, INDICATE POSTAL UDGESS OF THE EMPLOYER:	The Director General RDSO, Manak Nagar, LUCKNOW-226011	lagar, LUCKNOW . 226011.
NEX:	Fernade	
DATE OF BIRTH AS PER MATRICAHIGHERS EQUIVALENT EXAMINATION CERTIFICATE	DATE OF BIRTH AS PER MATRICAHIGHER SECONDARY/ EQUIVALENT EXAMINATION CERTIFICATE:	h 6 1 9 0
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Employment News 13-19 January 1990

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EX-SERVICENAN:

If SC indicate your religion.

COMMUNITY:

AN PHYSICALLY HANDICAPPED:

9. ÁGE PELAXATION NEEDED:

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(See Instruction No. 5)

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YES

deplaced by heim/to be guity of any type of misconduct menboned herein. I hereby disclare that all the statements made in this application are true and complete to the best of my knowledge and belief. I understand that action can be taken against me by the Commission, if I am F THE PLANE Į 及びいの Office/nex/ いたストンジ Met Eng. cequidali AMIIME ism Jugher Secon Laru 1 12 - RECOGNISED EDUCATIONALIOTHER PROFESSIONAL QUALIFICATIONS/TRAINING COURSES ETC. (Enclose a separate sheet duly authenticated by your signature, if II. PRESENTEMPLOYMENT UNDER rvaduali IQ CITIZENSHIP: Details of Enclosures: NOTE: COPIES OF CERTIFICATES AS INDICATED IN INSTRUCTIONS SHOULD BE ATTACHED OTHERWISE THE APPLICATION IS LIABLE TO BE REJECTED DATE OF COMPLETION OF COMPULSORY ROTATING INTERNSHIP (To be filled in only for medical posts). Any other relevant information: (Attach extra sheets) (See Instruction No. 1) Inter NOTE: ATTACH SUPPORTING DOCUMENTS FOR SUBJECTS ALSO.

DETAILS OF EMPLOYMENT IN CHRONOLOGICAL ORDER: (Enclose a separate sheet duly authenticated by your signature, if the space below is in-sufficient) アとのと below in in-sufficient) Kharagour Met. Assit. Ş CENTRAL COVT. Crief Propector Met SY. Res. ASSH Jr. Res. Asst (Met) Tigher Assi obtained degree Try. ad of Office/Depth in writing that I am applying for this selection. Exam passed 7 P . W SC. S Pass Division/grade 4.84 pull 177 55.6 (and % age of Permanent Permanent Permanent Ad-hoc/Temp. or Temp STATE GOVT. 50.1 50.9 terio. course/training etc. degree/diploma/ Year of passing 1963 1962 1981 1965 21. W 19.9. 7.11. 7 To To e 00) 27 Duration of the degree/diploma/ course/training etc. LQ **AUTONOMOUS** DECLARATION Two years ř years 20.4. 9 e := Present G ಠ 6/9 W W west Bengal Board Board/Univ./ insutration Ø. U. P. Board Agra university Michaels Calcuta 0 2445. 4 M 15 days 345 IN H SAFE Total period of each employment in years 345 months & days. S 3 これ UNDERTAKING 71 28 days 24 days PUBLIC Chemistry, i SFrop Physics, Mechanical, Foundry, NBT Subject 23 150-375 (AS Rs 210-425 (AS 18 3 2 2 - 515 (43)/ 5650- 950 . Scale of pay chemistr. AND THE PROPERTY OF THE PROPERTY OF THE PARTY OF THE PART Malts (Signature of cancadate) OTHERS Annexure Details searp 2 Nature of Special and Subjector ナンセピー NOT TENSTUR とから Ï - 72X

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4. Date & place of birth15.				
5. Language(s) known	indi English		,	555 255 Same \$55 S\$5 555
6. Foreign travel	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,			gent par 447 447 547 575
7. Educational Institutions atte	nded and Examinations	passed.		· .
Examination Class	Year	Subjects taken	Board/University	
High School First	1959	Hindi English Ma Science Biology		U.P.
Intermediate Secon	d 1961	Hindi English Ma		try U.P.
B.Sc. Secon	d 1964 //	Physics Chemist Maths	ry	./ Lucknow
	st 1967 //	Paint Techology	70	/ Lucknow
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8. Details of published works, research papers etc.9. Details of experience	Rea mind in	16/11		
Name of the Office	Name of post	Scale of Pay	From	То
1. Modi Paints & Varnishing Works Modi Nagar.	nemists	Rs. 350	20.1.68	25.11.69
2, Research & Analys	is Senior Assi	erstancia to	•	
ISI Lucknow	Researcher (Chemistry)	Rs. 325	1,12,69	31.3.74
3.	*	Rs.550-900	1.6.74	30,10,82
4.	√Chief Re	sea rc h	۲	•
	Assistan	t		
	(Chemist	ry) Rs.550-900	1.11.82	28,11,85
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10. Last pay grawn. Rs. 200	0-=3200	11. Pay demanded.	.barrulea.	contribute ma creas
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Signature of Dealing Ha	nd	Sig	nature of Section	n Officer
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SUMMARY AN CATB (B) HASY SECRET

Name of PosCHPAISTS & MATALLURGIST 1. Roll No. 65...... 2. Whether SC/ST...NO.../3. Name ARTUM. KUMAR -CITETHAN 5. Language(s) known..... 6. Foreign travel......NTE. 7. Educational Institutions attended and Examinations passed. Examination Class Year Subjects taken 1961 U.P.BOARD H. SCH. 1967 Mechanical Engg. Board. of Tech. Edn. AMIE SEÇ.A&B PASSED 1974 THE INSTI. OF ENGRS. METALLURGICAL ENGG. Details of published works, research papers etc. NIL 9. Details of experience Name of post Scale of Pay Name of the Office From Rs. 150/-27.10.69 25.4.70 Met. Lab. N. Rly. Lucknow Tra. JOMA E.130-390%- 26.4.70 1.7.71 JIMA -do-W. 210-425 2.7.71 30.12.73 -00-GMA 23.3.82 / JRA(Met.) Rs. 425-700 28.3.73 RDSO/Rly. Bd. Lucknow Rs.550-900 24.3.82 15.8.25 SRA " R. 2000-3500 16.8.85 14.8.37 GRA(M) -doto date GRA(Met) -do-7.9.87 Pay demanded..... Accord Remarks

Signature of Section Officer

16/960

ASS

ADDITIONAL BENCH: ALLAHABAN.

CITCUIT Seully Sullimon

ANNEXURE _ CA-2

IN

REGISTRATION NO. 372 OF 1990

Om Prakash Srivastava--

--Petitioner

versus

Union of India and others --

-- Respondents.

ADVERTISEMENT NO: 1

ITCM No.: 19

Date of Publication: 13.1.90

Closing date: 12.2.90 (26.2.90) for applicants abroad and to those posting applications from Andaman and Nocobar Islands, Lakshadweep States / union Territories in the North Eastern region, Ladakh division of J & K State, Sikkim, Pangi subdivision, Chamba, Lahaul & Spiti districts of Himanchal Pradesh.

Qale

NO.F.1/647(98)/89-RV

UNION PUBLIC SERVICE COMMISSION INFORMATION FOR CANDIDATES.

(To be read in conjuction with the Instructions to candidates contained in the application Form).

Recruitment of five Chemists & Metallurgists
Ministry of Railways, Railway Beard,
Railway Service, Croup, A Gagetted, NonMinisterial. The posts are permanent.
Out of five posts one post is reserved for
Scheduled Tribes candidates and remaining
four posts are unreserved.

PAY SCALE : Rs.3000-100-3500-125-4500.

Total emoluments excluding CCA & HRA at the time of initial appointment will be Rs.4020/--p.m. approximately)

2. AGE: Not exceeding 40 years on 12.2.90

(Not exceeding 45 years for Scheduled Castes and Scheduled Tribes candidates. RELAXABLE FOR GOVERNMENT SERVANTS UPTO FIVE YEARS. For age concession applicable to some other catagories of applicants, please see relevant paras of the Instructions



to Candidates.

3. QUALIFICATIONS:

ESSENTIAL

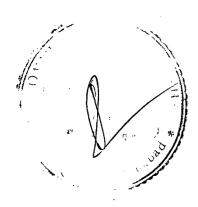
i) Degree in Metallurgical Engineering of a recognised University or equivalent.

OR

Degree in Chemical Technology of a recognised University or equivalent covering any one or more of the following fields, (a) Petroleum products (b) Paints and Corrosion Production, (c) Polymers.

- Research and Development Organisation in manufacturing practices, industrial applicatiomaterial specifications, properties of materials and their evaluation in the respective field.
- NOTE: I (The qualifications are relaxable at Commission's discretion in the case of candidates otherwise well qualified).
- NOTE: II (The qualifications regarding experience

Day,



are relaxable in the case of candidates belonging to Scheduled Tribes in respect of post reserved for hem).

4. DUTIES :

To take charge of Railways Chemical and Metallurgical Laboratories and to make necessar. Chemical, Metallurgical and Physical tests of Materials and components used by Railways and their interpretation.

- 5. PROBATION : One year.
- HEADQUARTERS: In any Indian Railway/Production units of in R.D.S.O. with liabili ty to transfer from one Railway/Production Unit/R.D.S.O. to another.

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M 0./M 1vc1) In Exercising Reserving Toleocummunication Engineering Toleocummunication Engineering Statement William Electronics and Microprocessor system as one of the subjects of study DUTINES: Teaching and allied during, MC: New Dehn

I. RECTT. OF 11 SR TECHNICAL ASSISTANTS, BEPTT. OF COMPANY AFFAIRS, MO NOUSTRIY (Ref. UPSC Advt. No. 13, Itam, No. 23 published or 14.7.1990). It is nother to prove the information of the No. of part may nead as 2 included of 11 aind (ii) the Essenta integration for the power may be paid as A qui un for enroyment in it a Ringister of Numbershi heart of Orbandean Accountants of India criof heart of Coal & World Accountants of India criof of Associate Neurolan of the India of Coal-by Sociations of India OR Masters degree on party Sectuations of tireate. OR Masters degreed in Commoncer with Adams at Amountment at a few Commoncer or day of the Subjects or day of the Bachelor's day in Commoncer or day (in) Dog or Law or day 1982 TEAD OF" A pour recog for enrollment in Extraction of the Common of the Comm

RECTT. OF ONE ADDITIONAL LEGISLA OF COUNSEL, MAD LAW & JUSTICE CHELATIVE DEPTT, (Not. U.P.S.C. Adv. No. EdisLATIVE DEPTT, (Nell, U.P.S.G. Advit No. 1, their no. 24 pulmened on 28.7.1990). It is settled for general intornation that NOTE: Ill idea and imay be read as Preference with no giver of a person (Not being a member of a Statistical Service or a Legal Practitionary with operating an Legislative Dratting Instead of teterance with be given to alperson (Not being a member of a State Judicial Service or a Legislative of the state of the service of the s Latunidvisop, States/Union T Jaloriti Essiern region, Ludakh Stille, Bildim, Pangi sub-divis Latunida Spill districts of Himal 18078 Territories in th division of this on of Cha nactial Prisons

SCTS ... Se requestre

NATURE OF POSTS! All posts I Central Service except otherwise Posts at S Nos. 1,9 12 and 15 are ut appointment will be matte un tempi b) Post at 5 No. 14 is semporary to ary bangi

make parmarent
(c) Pertaret & Nove 1 4 1 19 (8 10, 12 and there
temperature must be a second of the second of the

\$. PAY SCALES & CLASSIFICATION: (Bruil in transpire at the entrol of the pay scales indicate the total amoluments excluding COA and Harmer frammum pt the scale).

the hotal amblumonts bischoling COA and He see triummum of the souls.

(a) Re 3000-100-300-128-3000 pale NP As 550 her pay above Be 3700-AR. 5180) One Question the promise Res 3700-AR. 5180) One Question the promise Res 3700-AR. 5180) One Question the promise Res 3700-AR. 5180 One As 3700-AR. 5180-AR. 5180-A

and 18.
(a) Re 2000 60 2400 EB 78-8200 100-36
(Fix 2800) Ground B Gardinad for poets eil S.N.
3.7,10,1414 and 18.
(a) The 2001 60-8200 EB-76-1800 (Rs.286
Doug 10 Caserine for poets at 6700.
4. AGE JMIT AB ON 87-12-1880
(a) Not assentiating 45 Venta years—for poets
(b) Not assentiating 45 Venta years—for poets
(c) Not assentiating 45 Venta years—for poets

(a) Nof exercise 6 No & 4 19 (b)-Not expense 4.0.0 and 10. 1c) Not exceed

(c) Not exceeding \$5 years for \$1,3,10,11,10,14 and 1\$.

dil Noi exceeding av yeare no serve at 8 Note and 7.

If the age inchcated against docts at 8 Note as 9.10,11,12,18 and 14 are released against of 8C.ST candidates. The ago limit shows against posts at other 6.Not, et a reported against post at other CANDIDATES UPTO FIVE YEARS AGE IS ALSO PELOXABLE FOR COVIDERANA TO PROPERTY OF AGAINST OF

dates below.
5. PROBATION: All persons selected

pointed on probation as per rules.

HEADQUARTERS: At places specific stated against certain posts; otherwise in India of abroad

7. PROMOTION: Thute are prospects of o tan to next higher posts wherever the rules provide for the same.

8 For medical post, qualifications granted in U.K. shall be incognised medical qualifications only when granted on or below 11.41.5978.

CITIZENSHIR!

A Candidate must be either :-(a) a citzen of India, or

(a) a citizan of India, or
(b) a subject of Nepal, or
(c) a subject of Shutan, or
(d) a Tibelun refugoe wife come dynr to India
before 1st January, 1962 with the Intelligen of
permanently settling in India, or
(e) a person of Indian origin who has migrated
from Pahlatan, Burma, Sri Lanka of East African
countries of Kenya, Uganda and the United
Republic of Tanzahai (formerly Tariganyika and
Zanzibor), Zambia, Malovi, Zeire end Ethiopts or
from Viotnam with the Intention of permanently
settling in India.
Provided that a candidate belonging to

from Violania with the intention of permanency setting in India.

Provided that a candidate belonging to categories (b), (c), (d) and (e) above shall be a person in whose layour a derificate of eligibility has been granted by the Sovernment.

NOTE: The application of a candidate in whose casts a certificate of eligibility is necessary, may be considered by the Commission and, it recommended for appointingly, the especial casts may also be provisionally appointed subject to the necessary certificate being granted in his layour by the Government.

2. AGE LIMITS:

The age limit for various posts have been given by the government. For certain age concessions admissible to various categories please go through instruction No. 6.

hrough instruction No. 6. L. MINIMUM EDUCATIONAL QUALIFICA-

All applicants must fulfil the essential repulse an approcans must rull the assential requirements of the post and offer conditions at fulfalled in the advertisement. They are advised to satisfy themselves before applying that they possess at least the essential qualifications laid down for year up essential qualifications and country partous posts. No enquiry asking for advice as to oligibility will be entertained. The prosprided ossembal qualifications are the minimum and the mere possession of the same does not enter a caudicates to be called for interview.

Where the number of applications received The tribute of an advertisement is rage and lively not be convention to reposition of the Commission to interview all the candidates, the Commission tray restrict the number of candidates to a reasonable limit on the basis of either multifloations and experience lighter than the minimum prescribed in the devertisement or on ودواج عام و فروع ورود عال فراور به ما بالربوع. وروسام عالمارو

his basis of experience higher than the minn ribed in the advertisement or on the basis of litince in the relevant field, or by holding a ering the I Process of the National Process of the I Process of the I Process of the Indiana of

experience in the relevant field, or by holding a screening that.

A PPLICATION FEE:

a) Derdictates must pay the braichtbut see through proked Pose! Credits) or Cannal Recruitment for Stamp for Rs. 8/

b) Postel Onders should be crossed and marked payable to the Secretary, Lithon Public to Service Control and the New Dethi Post Service Control and the New Dethi Post Service Control Stamp in the denomination of the Service Stamp in the denomination of the Service Control Stamp in the denomination of the Service Control Stamp in the purpose in the seade section of the purpose in the septimization format and get it cancelled by the Countrol Service Control of the seade section of the purpose in the septimization format and get it cancelled by the Countrol Service Control of the seade section of the purpose in the septimization stamp partially the impression of cancelled by the Countrol Service Country to the sead and distinct to facilitate the conditions of the sead of the sead and distinct to facilitate the conditions of the sead of the Countrol Service Country of the Service Country opposition for the covernment of indicate receipt for stick payarient should accompany wirely application.

every application.

A) Money Orders or Cheques will not be addressed by the Commission.

(f) The refund of application fee for selection through advertisement will be allowed. through advertisement will be allowed only where selection is cancelled and in no other

Applications not accompanied by the full scribed tep will not be considered and imarity rejected. No representation against a rejection will be entertained.

For certain fee concession please see instruction No. 5.

The following concessions are admissible repatriates from Burma and Sri Lanka who are migrated to India on or after 1.6.1963 and

have migrated to India on or atter 1.6.1963 and 1.1.1.1964 respectively, and also to the prospective repartities from on Landa.

1.1.1.1964 respectively and also to the prospective repartities from on Landa.

1.1.1.1964 respectively and service is related to the prospective from the prospective from the prospective of the prospective despite from the presented application fee where they are sentiled that the applicant is a banafido repatriate from Burma or applicant is a bonafido repatriale from Burma or Sri Lanka and is not in n position to pay the

Sri Lanka and is not in n position to puy the prescribed tree.

(b) The upper age limit in case of ExServicemen and Commissioned Officers including EOCN/SSCOs shall be released by the
length of Military service increased by three years
subject to the conditions that on the closing date
of receipt of applications (i) the continuous
service rendered in the Armed Fordes by an ExServicemian is hat less that six months after
attestation and (ii) that the resultant age after
deducting his period of sorvice from his posual
age does hot exceed the prescribed age that by
more than 3 years.

docuting his period or convice irrem nis averaging doces have scoped the prescribed age frink by those than 3 years.

This indexation is also available to ECOst. SCOO which have admissed their white period of assignment of five years of hillitary service and whose assignment of the years of hillitary service and whose assignment has been extended beyond 5 years as of closing date and in whose case the Ministry of Delegico issues certificate that they will be released within 8 months on selection and from the day of receipt of offer of appointment. The candidates claiming age releasation under this period protection supplied to them on domized from the Commission.

NOTE: Ex Servicemen who have already joined Government job in Civil side inter availing of the benefits given to them as Ex-Servicement for the age concession as mentioned in sub-para (b).

In order to qualify for the concession under

concession as mentioned in sub-para (b).

to) In order to quality for the concession under (a) & (b), above, candidates concerned should forward with their applications attested copies of cernificates that they are boundide repatrates from Burma or Sri Lanka or that they have been religisted from the Defence Forces. The applications should be signed by the appropriate authorities specified below and should indicate the date of migration to India or specify the period of cervicular the Defence Forces:

(i) For repatrates from Burma and Sri Lanka: Attested copies of the Identity certificates or integration certificates issued to their by the Embassy of India Ratingoon or the High Compilisation for India In Sri Lanka, as the case

nation certificates issued to them by the bassay of India Rangoon of the High null-ston for India In Orl Lunka, as the case and a says with the business of sufficient sets

(ii) For Ex-servicemen and Commissioned Officers including ECCs/ISOOs: A certificate in the ordermentoring authorities:
(a) In case of Commissioned Officers including ECCs-4:500 including

ermontoned in (4) In case of Com ECOLASCOS: Army-Director

(a) In case of Commissioned Officers including ECOALSCO.

Anny-Directorists of Porsonnel Bervice, Army H. Gris., New Phili.

New Thirectofate of Porsennel Services, Naval H. Ors., New Delhi.

Ale Fands. Only-bons of Personnel Services, Army H. Gris., 11th Delhi.

(b) In deals of JCOACORs and equivalent of the Navy and Air Fotoes.

Ammy-By visiteus Regimental Record Offices. Navy-Naval Records, Bomisey.

Air Porce-Air Force Records, New Delhi.

Id A candidate seeling remission of tee under haldgrein (a) (i) should, in addition, tonward slorights in the specialization, a perdificate from a Cazetted Office) or a Member of Parliament or a spoulifonto play the prescribed left. The certificate form a position to play the prescribed left. The certificate form a position to play the prescribed left. The certificate form and indicate in block letters into name and designation oi, the officer playing it.

(e) AGE RELAXATION FOR GOUT.

AGE RELAXATION FOR MERITORIOUS ASSETTION BEDOTHER IN PROPOSITIONS (10 years to liertons belonging to Scheduled Castes/Tribes) in apodridation with the instructions or dribers leaved by Central Government.

AGE RELAXATION FOR MERITORIOUS SPORTS PERSONS: The relaxation in upper age limit upto a maximum of Syears (10 years terpersons belong to SC/ST Communities) may be allowed to meritorious apartsment-portswomen in the field of Gemes/Sports recognised by the Government for such purpose provided they satisfy all other conditions prescribed by Sovernment from time to fine. The persons claiming age relaxation under this sub-para should produce a cortificate issued by the should produce a curtificate issued by the competent authority in the proforms prescr which will be supplied to candidates on den

by the Commission.

There is no upper age limit in respect of indian employees of the Government of Burna discharged owing to Constitutional changes in that country. For others, age limit will be exclusive adherent to save in independent circumstances.

YPAIS. 6. HOW TO APPLY:

6. HOW TO APPLY:
(I) Candidates are to apply in the Application format published in the Employment News along with the advertisement. Applications can also be inneatly typed written by white paper only one side of the paper individuely space. The size of the paper should be that of foolscap size (21 cms.

(ii) Candidates who wish to apply to more than one post should submit soperate application accompanied by the prescribed tee for each

(iii) Clandidates alwoad may apply on plain paper but the lormat should be exactly the same as published in the advertisement.

(iv) Applications on formats other than the one indicated in the Employment News will not be entertained.

(v) Candidates gre requested to ettach with the application a self-addressed post card bearing total postage worth 80 palse affixed thereon. They should indicate in this card the Advertisement No. and Item Ne., Name of the post applied for. The applications will be acknowledged by the Commission by returning this most at the application stee incention the this pard to the candidate after indicating the Registration No., allotted to the candidate. Candidates may note that no separate

If a pandidate does not receive this post card within a fortright from the last data for receipt of applications, he should make an enquiry from the Commission in writing by furnishing full details of the post for which here is sent an application.

acknowledgement other than this card will be

(vi) All applications should be sent to the Secretary, Union Public Service Commission, Dhulpur House, Shahlahán Road, New Delhi-110011, ao as to reach him on or before 27-12-1990 (3-1-193) for candidates abroad and to those poeling applications from A & N islands, Lakahadweep, Status/Union Territories in the North Eastern region, Latiakh division of J&K Brate, Sikkim, Pangi sub division of Chamba, Lahaul & Spill districts of Himachal Pradesh).

Continued on page 42

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In the Hon'ble Central Administrative Tribunal
Allahabad (Lucknow Bench) Lucknow.

Registration No.372 of 1990



Union of India & others Respondents

Rejoinder Affidavit on behalf of the o ditioner.

I, Om Prakash Srivastava, a gad about 44 years, son of Late Shri Bijai Narain Lal, resident of D-520 Sector 'D' L. D. A. Colony, Kanpur Road, Lucknow, do hereby solemnly affirm and state on oath as under:-

- 1. That the deponent has read the counter affidavit on behalf of the opposite party no. 2 and has understood the contents thereof which are being replied as under :-
- 2. That the contents of para 1 to 3 of the counter

7 8 3.01 5.3.01



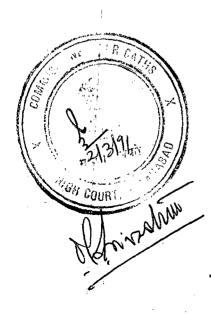
affidavit need no comments.

- 3. That the contents of para 4 of the counter affidavit are not disputed.
- 4. That the contents of para 5 of the counter affidavit are disputed to the extent that Mr. A. K. Chetvani has got better experience merely because he happened to pass B. Sc. Chemical and Technology in 1961 while the petitioner passed the same in the year 1981. The petitioner submit that obtaining degree is one thing and actual experience is another which can not be mingled together. Hence the assertions in para under reply that since Shri A. K. Chewani who obtained degree in the prior to the petitioner's obtaining in 1981 is better experienced in the relevant field is wholly misconceived as experience comes from working in actual field.
- 5. That the contents of para 6 of the counter affiday needs no comments.
- 6. That the contents of para 7 of the counter affidavit is incorrect and misconcaived . The cause of action accrued to the petitioner here at Lucknow on account of the fact that the opposite party no. 2



brought out from Lucknow Pioneer which has its main circulation in Lucknow itself thus it incorrect to allege that pot was advertised in Delhi only.

- 7. That the paras 8,9 and 10 of the counter affidavit needs no comments.
- That the para 11 of the counter of fidavit is not admitted as stated. The advertisement has not specified that the experience in the relevent field will be counted only from the date the applicants have obtained the relevent degree and therefore the assertions in para under reply that the total experience of the petitioner after passing the degree was less than that of the condidates who were called for interview for the posts of Chemists and keekax Inetalluggists in Railway Bo and Ministry of Raulways is uncalled for mi sleading and misconceived as such xxx totally untenable. Sofar as the question of adopting criterion for shortlisting the candidates to be called for interview, the petitioner submits that the respondent is bound to disclose the same before the Hon'ble Tribunal so that the Hon'ble Tribunal may be able to judge whether the criterion adopted by the opposite party is free from bias and conforms to



the principles of fair play and justice and has the reasonable we wow with the object sought to be achieved i. e. calling best candidates for interview once several candidates fulfil eligibility criteria and all can not be interviewed. Rest of the contents of para under reply needs no comments, from the petitioner.

9. That the contents of para 12 are and as such incapable of being replied.

That in reply to para 13 of the counter affidavit para 4(e) are reiterated. The opposite party ought to have disclosed the criterion of shertlisting to the Hon'ble Tribunal so as to permit the Hon'ble Court to judge its reasonableness. Merely obtaining degree prior to the petitioner does not render Shri A. K. Chebeani more experienced in the field and as such better qualified to be called for interview in terms advertisement. The petitioner assets that criterion adopted for calling candidates was unjust and unfair in as much as Shri A.K. Chebeani who is difficulted the pessed the relevent degree prior to the petitioner.

11. That to reply to the contents of para 14 of the



counter affidavit it is stated that the petitioner was never informed about the rejection of the representation.

12. That the contents of para 15 mR of the counter affidavit needs no comments.

13. That in raply to the contents of para 16 of the counter affidavit the contents of para 5 of the petitioner are reliterated.

14. That the contens of page 17 of the counter affidavit need no comments.

affidati it is submitted the Hon'ble Tribunal rightly passed interim orders in favour of the petitioner. Since the order could be passed only on 21. 11. 1990 therefore it could be served only on 22. 11. 1990 at Delhi or opposite party. The Hon'ble Tribunal direct at the opposite party to interview the petitioner before 12. 12. 1990 on which date the case was listed for further orders. By not complying the orders of the Hon'ble Tribunal the opposite part has committed contempt of the Hon'ble Tribunal's orders.





That in reply to para 19 of the counter affida wit it is stated that the petitionxx deserves to be allowed by granting to the petitioner all reliefs asked for in the petition.

Lucknow

dated 2 3. 1991.

Verification:-

I, the above named deponent do hereby verify that the contents of paras 1 to 9, 11 to 14 of this affida it are true to my personal knowledge and those of parasions atout 16 are believed by me to be true.

Signed and verified this Twi day of Fabrua 1991 in Civil Courts Compound at Lucknow.

I, identify the deponent who has signed before me.

Advocate.

Oath Commissione

High Court

No...../144...

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW.

O.A.NO. 372 of 1990 (L)



Om Prakash Srivastava

Applicant.

Versus

Union of India & Anothers

Respondents.

621.11.1990

Hon'ble Mr. Justice K.Nath, V.C.

Hon'ble Mr. M.M. Dingh, A.M.

Heard the learned counsel for the applicant. Issue notice to respondents to show cause why the petition may not be admiryrf. In particular, they will explain why the applicant has not been called for interview for the ensuing interview from 19th to 21.11.1990 when he had been called for interview for the same post held in August, 1988 by Annexure-5 and one A.K. Chetwani who possesses the same qualifications as the applicant, is junior to the applicant in the gradation list a elder in age than the applicant has been called for interview.

In the matter of interim relief issue notice and list for orders on 12.12.1990 as no Bench of this Tribunal is available at Lucknow in the week commencing 03.12.1990. In the meantime, respondent No. 2 shall permit the applicant to appear at the interview for the post of Chamist and Metallurgists in pursunce of the advistisement contained in Annexure - I, but subject to the further orders of this Tribunal. A copy of the order may be given to the learned counsel for the applicant today.

classed by

Sd/-A.M. Sd/-

V.C.

// True Copy //

(Mohd. Umar Khan)

Court Officer,

Central Auministrative Tribune

Central Auministrative Tribunal, Circuit Bench, LUCKNOW.

Sark Sally So

In the Honble Central Administrative Luckmow bench Luckmow Ly 1. No. 309 writ Petition No 372 9. 1990 O. P. Szivastava -Versu unin of molia. Sp. others - - off partys. bubiect insegnce of Sontified Copy. My Order dated on 11.12.92 Sti In the above refard Care had excepted counsed of the honer ment of Indid TH2,93 that the case how been discused on 11.12.91 but Still the Copy how not been reserved in the office of the respondent that it appears that the Sartified Copy of the Arosaid order has not been to Sent to the respondent from the office I'm Homble Tribonal be Supplied on sexuified copy of the order Low for perusal and necessary extron if any.

Counsel for of partys

Counsel for of partys

Counsel for of partys dated 11. 12. 92 for 4.0. 1 Sas MeSome is regui D Anhold Miggamy. W/7193 High Court Lucknow